The passengers, crew and the aircraft are safely back in India. The hijackers are still in Dubai in the custody of the authorities there. I do not wish to say more at this stage. I am confident that the House will appreciate this, as further action is the subject matter of very delicate negetialions.

## COPYRIGHT (AMENDMENT)

SHRI SATISH AGARWAL (Jaipur) : Sir, we can pass the Copyright (Amendament) Bill without any debate. We cooperate with them though accuse us of not cooperating with them.

. THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : I beg. to move :

"That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration."

MR. SPEAKER : The question is ....

"That the Bill further to amend the Copyright Act, 1957 as passed by . Rajya Sabha, be taken into consideration."

The motion was adopted

MR. SPEAKER : Now, we take up clause by clause consideration.

The question is:

That Clauses 2 to 10 stand part of the Bill'' right side; don't be a

The motion was adopted.

Clauses 2 to 10 were added to the

Olause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SHEILA KAUL: I beg to move :

"That the Bill be passed"

श्री श्रटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय, मंत्री महोदया यह बता दें कि यह बिल लाने में इतनी देर क्यों हुई। यह बिल दो साल पहले पास हो जाना चाहिए था। इस विलम्ब के कारण फिल्म उद्योग का इतना नुके सान हुआ है, जिसका वर्णन नहीं किया जा सकता ।

सचना और प्रसारण मंत्रालय के राज्य मंत्री तथा संसदीय कार्य विभाग में राज्य संत्री (श्री एच० के० एल० भगत) : यह बहुत ग्रच्छा बिल है। ग्राप इसको सपोर्ट करें। हम् इस बिल को ले तो आए हैं, आप तो लाए हो नहीं ।

MR. SPEAKER: The

"That the Bill be passed"

The Motion was adopted.

19 03 hrs

Statutory Resolution Re : Approval of

CONTINUANANCE OF PROCIAMA-TION IN RESPECT OF SIKKIM

MR. SPEAKER: Now, we take up Proclamation on Sikkim.

SHRI G.M. BANATWALLA' (Ponnani): I rise on a point of order. I submit that this Statutory Resolution with respect to Sikkim cannot be moved. I draw your attention to rule 174 read with Article 356. You will find that this Proclamation about Sikkim is too remain in force upto 24th of Novembers of 25th of November. Today, we are; passing a Statutory Resolution to con tinue the Proclamation w.e.f. 25th November i.e. three more months, have stilleto pass: How can this House be